Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.603/2015 & R.A.No.264/2015 In O.A. No. 863/2015

Monday, this the 23rd day of November 2015

Hon'ble Mr. A.K. Bhardwaj, Member (J) Hon'ble Mr. V.N. Gaur, Member (A)

C.P.No.603/2015

V.K. Kohli, Asstt. Manager (HO) Retd. s/o Mr. Ganga Bishan Kohli r/o A-1/162, Paschim Vihar New Delhi-63

.. Applicant

(Ms. Saumya Shree Misra, Advocate)

Versus

- Mr. C Vishwa Nath
 Secretary
 Ministry of Consumer Affairs,
 Food & Public Distribution
 Govt. of India
 Kirshi Bhawan, New Delhi
- Mr. Ashok Kumar Jain
 Managing Director
 National Cooperative Consumers
 Federation Ltd. (NCCF)
 92, Deepali (5th Floor), Nehru Place
 New Delhi

..Respondents

(Nemo for respondent No.1 – Mr. Elgin Matt John for respondent No.2)

R.A.No.264/2015

Union of India through
 Secretary
 Ministry of Consumer Affairs,
 Food & Public Distribution
 Govt. of India
 Kirshi Bhawan, New Delhi

National Cooperative Consumers
 Federation Ltd. (NCCF)
 92, Deepali (5th Floor), Nehru Place
 New Delhi

..Applicants

(Nemo for applicant No.1 – Mr. Elgin Matt John for applicant No.2)

Versus

V.K. Kohli, Asstt. Manager (HO) Retd. s/o Mr. Ganga Bishan Kohli r/o A-1/162, Paschim Vihar New Delhi-63

.. Respondent

(Ms. Saumya Shree Misra, Advocate)

ORDER (ORAL)

Mr. A.K. Bhardwaj:

C.P.No.603/2015

Learned counsel for applicant produced a copy of order/communication dated 06.11.2015 and submitted that in view of the same, she does not wish to press the Contempt Petition. As prayed by her, the Contempt Petition is dismissed. Notices issued to the respondents are discharged. No costs.

R.A.No.264/2015

2. Learned counsel for review applicant No.2 – National Cooperative Consumer's Federation of India (NCCF) Ltd. submitted that jurisdiction of the Tribunal has to be determined with reference to the post concerning which the recruitment or conditions of service are to be determined and not with reference to the recruiting agency. To buttress his plea, the learned counsel relied upon the judgments of Hon'ble High Court of Delhi in **Delhi Subordinate Services Selection Board & another** v. **Shikha Arora**

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(LPA No.606/2011) decided on 28.07.2011 and Yatendra Singh Meena

v. Delhi Subordinate Services Selection Board (LPA No.746/2012)

decided on 11.01.2013. According to him, the applicant in O.A., namely, Mr.

V.K. Kohli was the employee of NCCF, which is registered under the Multi-

State Cooperative Societies Act, 2002 and could not have raised any

grievance in respect of his service conditions before this Tribunal.

According to him, the Multi-State Cooperative Societies Act, 2002 has not

been notified under proviso to Section 14 (2) of Administrative Tribunals

Act, 1985.

3. In any case, in view of the aforementioned order/ communication

dated 06.11.2015 the applicant has withdrawn the Contempt Petition

No.603/2015 and is not pressing for execution of the Order under review

any longer.

4. In the wake, Review Application is dismissed as infructuous. It is

made clear that whether the grievances of the employees of NCCF are

amenable to the jurisdiction of the Central Administrative Tribunal or not

has not been determined in the Order under review and the Order was

passed with the consent of the counsels for the parties. The issue is open

and would be addressed to in appropriate proceedings if arises to be

determined by this Tribunal. No costs.

(V.N. Gaur) Member (A) (A.K. Bhardwaj) Member (J)

November 23, 2015

/sunil/